

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

Schedule of Refresher Course for Civil Judges (on completion of five years Judicial Service) (**Group-II**)

**(17.02.2025 to 22.02.2025)**

<b>DATE/DAY</b>	<b>10.00 am to 10.15 am</b>	<b>SESSION – I 10:15 am to 11.30 am</b>	<b>SESSION – II 11.45 am to 1.00 pm</b>	<b>SESSION – III 1.45 pm to 3.00 pm</b>	<b>SESSION – IV 3.15 pm to 4.30 pm</b>	<b>SESSION – V 4.30 pm to 5.45 pm</b>
<b>17.02.2025 (Monday)</b>	Inauguration of the Course  By: <b>Officers of the Academy</b>	Feedback from the participants, identifying issues and challenges faced on the Board  By: <b>Officers of the Academy</b>	Key issues relating to – <ul style="list-style-type: none"><li>• Mental Health Act, 2013</li><li>• Gram Nayalaya Adhiniyam, 2008</li></ul> By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	New connotations relating to cognizance, complaint u/s section 156 (3) CrPC  By: <b>Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA</b>	Recording of evidence and adjournment in criminal cases: Expeditious trial  <ul style="list-style-type: none"><li>• Guidelines of <i>In. Re. v. State of Andhra Pradesh</i> case</li></ul> By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Key issues relating to – NDPS Act, 1985 with special reference u/s 52A  By: <b>Shri Sachin Sharma Addl. Director, MPSJA</b>
<b>18.02.2025 (Tuesday)</b>	Discussion on material/recap of preceding day's learning  By: <b>Officers of the Academy</b>	Key issues relating to primary and secondary evidence & Electronic evidence  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Key issues relating to – Offences under Arms Act, 1959, M.P. Excise Act, 1915 and the Madhya Pradesh Govansh Vadh Pratishedh Adhiniyam, 2004  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Key issues relating to – Board Management and Case Management  By: <b>Director, MPSJA</b>	<ul style="list-style-type: none"><li>• Law relating to Injunction &amp; breach of injunction</li><li>• Issues relating to Muslim Marriages</li></ul> By: <b>Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA</b>	Discussion on Specific Relief Act, 1963 with reference to recent amendments  By: <b>Shri Sachin Sharma Addl. Director, MPSJA</b>
<b>19.02.2025 (Wednesday)</b>	Discussion on arterial/recap of preceding day's learning  By: <b>Officers of the Academy</b>	Expediting the execution proceeding  <ul style="list-style-type: none"><li>• Guidelines of <i>Rahul S. Shah v. Jitendra Kumar Gandhi</i> case</li></ul> By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	<ul style="list-style-type: none"><li>• Issues relating to Arrest, remand and Bail</li><li>• Guidelines of <i>Satendra Kumar Antil</i> case</li><li>• Default bail</li></ul> By: <b>Shri Sandeep Sharma Principal Registrar (Judicial), High Court of M.P., Jabalpur</b>	Key issues relating to – <ul style="list-style-type: none"><li>• Jurisdiction of civil court</li><li>• Summary suit</li><li>• Scope of section 257 MPLRC</li></ul> By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Key issues relating to – Order 7 Rule 10 & 11 CPC  By: <b>Shri Sachin Sharma Addl. Director, MPSJA</b>	Discussion on Civil & Criminal Judgments called from participants  By: <b>Director, MPSJA</b>

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<b>20.02.2025 (Thursday)</b>	Discussion on material/ recap of preceding day's learning  By: <b>Officers of the Academy</b>	<ul style="list-style-type: none"> <li>Laws relating to inheritance under Hindu Law and Muslim Law</li> <li>Partition suit</li> <li>New Horizon : <i>Vineeta Sharma</i> case</li> </ul> By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Issues relating to sections 313 & 319 CrPC <ul style="list-style-type: none"> <li>Guidelines of <i>Rajkumar @ Suman v. State</i> case</li> <li>Guidelines of <i>Indra Kunwer v. State of Chhattisgarh</i></li> </ul> By: <b>Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA</b>	Key issues relating to Protection of Women from Domestic Violence Act, 2005 and maintenance u/s 125 CrPC <ul style="list-style-type: none"> <li>Guidelines of <i>Rajneesh v. Neha</i> case</li> </ul> By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Sentencing Policy and Victim Compensation and Probation of Offenders Act, 1958  By: <b>Director, MPSJA</b>	Key issues relating to – Negotiable Instruments Act, 1881  By: <b>Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur</b>
<b>21.02.2025 (Friday)</b>	Discussion on material/ recap of preceding day's learning  By: <b>Officers of the Academy</b>	Discussion on Court Fees Act, 1870 and Suits Valuation  By: <b>Smt. Vishveshwari Mishra Civil Judge, Senior Division, Jabalpur</b>	Key issues relating to – Succession certificate u/s 372 of the Indian Succession Act, 1925  By: <b>Shri Sachin Sharma Addl. Director, MPSJA</b>	Recording of evidence and adjournment in civil cases: Expeditious trial <ul style="list-style-type: none"> <li>Guidelines of <i>Yashpal Jain v. Sushila Devi</i> case</li> </ul> By: <b>Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA</b>	<ul style="list-style-type: none"> <li>Inquest reports</li> <li>Introduction of paperless courts; use of e-Court application and e-JOTI Journal software and ICJS</li> </ul> By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Key issues relating to – Preliminary enquiry and Departmental enquiry  By: <b>Director, MPSJA</b>
<b>22.02.2025 (Saturday)</b>	Discussion on material/ recap of preceding day's learning  By: <b>Officers of the Academy</b>	Discussion on – Key issues relating to Wild Life Protection Act, 1972 & Indian Forest Act, 1927 and Mines and Minerals (Development and Regulation) Act, 1957  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Open interactive session  By: <b>Officers of the Academy</b>	Valedictory Session  By: <b>Officers of the Academy</b>	

**Note:**

- (1) Yoga Session every morning from 7:30 am to 8:15 am.
- (2) The Schedule is subject to change as per exigencies.
- (3) Tea Breaks 11.30 am to 11.45 noon and 3.00 pm 3.15 pm.
- (4) Lunch Break 1.00 pm to 1.45 pm.
- (5) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
- (6) **Use of Cell Phones in lecture room is strictly prohibited.**

**DIRECTOR**